

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

RA 180/92  
MP 1524/92  
OA 682/90

DATE OF DECISION: 25.05.1992.

UNION OF INDIA

....PETITIONERS

VERSUS

KHYALI

....Respondent

CORAM:

THE HON'BLE MR. P.K. KARTHA, VICE-CHAIRMAN(J)

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

FOR THE PETITIONERS

SHRI O.P. KSHTARIA, COUNSEL.

FOR THE RESPONDENT

IN PERSON

(JUDGEMENT OF THE BENCH DELIVERED BY HON'BLE  
MR. P.K. KARTHA, VICE-CHAIRMAN (J))

We have heard the learned counsel for the petitioners and the respondent in person on RA 180/92 in OA 682/90 and also on MP 1524/92 in RA 180/92. The petitioners in the R.A. is the original respondents in OA 682/90 which was disposed of by judgement dated 5.2.1992. The respondents were directed to reinstate the applicant as casual labourer within a period of 3 months and thereafter to forward his case to the Appellate Medical Board. The respondents were further directed to pay to the applicant the back wages for a period of two years preceding the date of reinstatement within a period of three months.

2. In the present R.A., filed by the original respondents in OA 682/90, it has been prayed that the direction to pay back wages to the applicant should be reviewed, after condoning the delay in filing the R.A.

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3. After careful consideration, we are satisfied that there is no error of law apparent on the face of the judgement. The petitioners have also not brought out any fresh ground warranting review of our judgement dated 5.2.1992. Accordingly, RA 180/92 is rejected.

4. In MP 1524/92 the respondents have stated in paragraph-4 that the applicant was posted in the Medical Department of the Railway Hospital, keeping in view his physical condition. The applicant (respondent in MP) states that he has not received any orders from the respondents (petitioners in MP) to join duty. The respondents have not reinstated the applicant as a casual labourer in the office of P.W.I., Tughlakabad Delhi, as directed in the judgement. The Misc. Petition is disposed of with the direction to the respondents to implement the judgement of the Tribunal dated 5.2.1992 regarding reinstatement of the applicant as casual labourer <sup>in the office of a</sup> ~~with~~ P.W.I., Tughlakabad, Delhi **with immediate effect.** He shall also be entitled to the back wages for a period of two years, preceding the date of reinstatement.

5. Let a copy of this order be given to both parties **Dasti** in the course of the day.

  
(I.K. RASGOTRA)  
MEMBER(A)

  
(P.K. KARTHA)  
VICE-CHAIRMAN

May 25, 1992.